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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 212/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.06.2017

NAME OF THE PARTIES:


Pritam Dhanadya

V/s.

R R Oomerbhoy Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Adv. Pankaj Kode.		
2	i/b Adv. Himanshu Kode.		
	for Operational Auditor.		

**ORDER**

**TCP No.212/I&BP/NCLT/MB/MAH/2017**

On hearing the submissions of the Petitioner Counsel, it appears that date of hearing has not been intimated to the Corporate Debtor, therefore the petitioner is hereby directed to intimate next date of hearing to the Corporate Debtor and also file statement of accounts and Certificate as set out u/s.9 of the I&B Code, 2016 within one week hereof.

The Petitioner is also further directed to file an Affidavit of proof of service upon the Corporate Debtor on the next date of hearing.

List this matter for hearing on 10.7.2017.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)